

MANIPUR



GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 228(D)

Imphal, Tuesday, November 5, 2024

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, November 05, 2024

No. 2/33/2024-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 30-10-2024 is hereby published in the Manipur Gazette for general information:

THE MANIPUR LOKAYUKTA (AMENDMENT) ORDINANCE, 2024
(Manipur Ordinance No. 2 of 2024)

Promulgated by the Governor of Manipur in the Seventy-fifth
Year of the Republic of India.

An

Ordinance

to amend the Manipur Lokayukta Act, 2014 (Act No. 11 of 2014).

WHEREAS, the Manipur Legislative Assembly is not in session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND WHEREAS, there is emergent need to amend the term of office of Chairperson and Members of the Manipur Lokayukta.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance :-

1. Short title and commencement.

- (1) This Ordinance may be called the Manipur Lokayukta (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

2. Amendment of section 6.

In section 6 of the Manipur Lokayukta Act, 2014 (No. 11 of 2014), for the word “seventy”, the word “seventy-two” shall be substituted.

Raj Bhavan, Imphal
The 30th October, 2024

Sd/-
(Lakshman Prasad Acharya)
Governor of Manipur

NUNGSHITOMBI ATHOKPAM,
Commissioner (Law) to the govt. of Manipur.